

ITEM NO.301 Court 6 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1434/2020 in SMC (Cr1.) No.2/2019

(Arising out of impugned final judgment and order dated 04-05-2020 in SMC(Cr1) No.2/2019 passed by the Supreme Court Of India)

RE : VIJAY KURLE

Petitioner(s)

VERSUS

Respondent(s)

(FOR ADMISSION and IA No.76555/2020-APPLICATION UNDER SECTION LV
RULE 6)

WITH

MA 1435/2020 in SMC(Cr1) No.2/2019 (XVII)

(FOR ADMISSION and IA No.76132/2020-GRANT OF INTERIM RELIEF)

MA 1436/2020 in SMC(Cr1) No. 2/2019 (XVII)

(FOR ADMISSION and IA No.76943/2020-EXTENSION OF TIME)

MA 1437/2020 in SMC(Cr1) No. 2/2019 (XVII)

(FOR ADMISSION and IA No.76945/2020-EXTENSION OF TIME)

Date : 18-08-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vivek Sharma, AOR

Applicant-in-person, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

M.A No.1434/2020 in SMC (Cr1.) No.2/2019:

Arguments concluded.

Judgment reserved.

MA No.1435/2020 in SMC(Cr1) No.2/2019, MA No.1436/2020 in SMC(Cr1)
No.2/2019, MA No.1437/2020 in SMC(Cr1) No.2/2019:

Written notes on behalf of the respondent No.3 is
taken on record.

Mr. Vijay Kurle, Mr. Nilesh Ojha and Mr. Rashid Khan Pathan were convicted for contempt and sentenced to undergo simple imprisonment for a period of 3 months each with a fine of Rs.2000/-. In default of payment of fine, the contemnors were directed to undergo further imprisonment for a period of 15 days. In view of the COVID-19 pandemic and the lockdown conditions, this Court directed that the sentence shall come into force after 16 weeks from the date of the order i.e. 6th May, 2020, when the contemnors should surrender before the Secretary General of this Court to undergo the punishment.

Miscellaneous application Nos. 1435, 1436, 1437 have been filed by the contemnors to extend the time for surrendering in view of ongoing pandemic. Grounds other than the lockdown conditions have been raised in the applications which are not germane for deciding these applications for extension. However, in view of the prevailing conditions due to COVID-19 pandemic, we extend the time for surrendering by another 16 weeks.

Applications stands disposed of accordingly.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master